

ITEM NO.24

COURT NO.9

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No. 2174/2022 in C.A. No. 9048/2012

(Arising out of impugned final judgment and order dated 17-04-2014
in C.A. No. 9048/2012 passed by the Supreme Court of India)

PARSHAVANATH CHARITABLE TRUST & ANR.

Petitioner(s)

VERSUS

ALL INDIA COUNCIL FOR TECH. EDUCATION & ORS.

Respondent(s)

(FOR ADMISSION and IA No.197419/2022-EXTENSION OF TIME)

WITH

MA 2163/2022 in C.A. No. 9048/2012 (IX)

(FOR ADMISSION and IA No.191076/2022-EXEMPTION FROM FILING O.T. and
IA No.191074/2022-CLARIFICATION/DIRECTION)

Date : 16-12-2022 These matters was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE VIKRAM NATH

Counsel for parties

Mr. Tushar Mehta, SG
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Mr. G. Prakash, AOR
Mr. Sanand Ramakrishnan, AOR
Mr. Gaurav Sharma, AOR
Mr. Mritunjay Kumar Sinha, AOR
Mr. Ajay Choudhary, AOR

UPON hearing the counsel the Court made the following
O R D E R

Miscellaneous Application No. 2174/2022 in C.A. No. 9048/2012

The application is allowed in terms of prayer clause '(a)',
which reads thus:-

“(a) allow the Applicant/Pharmacy Council
of India to process the application for next
academic year 2023-2024 in respect of

applications that have been submitted by new institutions pursuant to interim order dated 31.05.2022 and final judgment dated 15.09.2022 in the S.L.P.(C) No.19671/2021 titled Pharmacy Council of India v. Rajeev College of Pharmacy & Ors. and S.L.P.(C) No.4862/2022 titled Pharmacy Council of India v. Shaheed Teg Bahadur College of Pharmacy.”

Mr. Sanjay Sharawat and Mr. Shivam Singh, learned counsel appearing on behalf of some of the institutions, state that the permission is already granted to some of the institutions after following procedure prescribed in law.

Mr. Tushar Mehta, learned Solicitor General, fairly states that in case permission is already granted in any of such institutions, the orders passed by this Court would not apply to such institutions.

MA 2163/2022 in C.A. No. 9048/2012

Learned counsel appearing for the applicant seeks permission to withdraw the application(s).

Permission is granted.

The application(s) is/are, accordingly, dismissed as withdrawn.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)